

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.3748**

**TO BE ANSWERED ON THE 9<sup>TH</sup> AUGUST, 2016/SHRAVANA 18, 1938, (SAKA)**

**IMPLEMENTATION OF MPF SCHEME**

**3748. SHRI RADHESHYAM BISWAS:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is a fact that modernisation of police forces is not up to the mark till date and if so, the reasons therefor;**

**(b) the details of the States that have formulated State action plan under the scheme of Modernisation of Police Force (MPF), State-wise;**

**(c) whether funding to parts A and B of the State plan will be done together or separately; and**

**(d) if so, the details thereof along with the funds already released to the State Governments, State-wise including Assam?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a): 'Police' being a state subject as per the Seventh Schedule to the Constitution of India, the principal responsibility of modernisation of state police forces lies with the State Governments. Modernisation of the state police forces is a continuous process and it has been the endeavor of the Central Government under the Modernisation of Police Forces (MPF) Scheme to supplement the efforts of the State Governments for modernisation of police forces on a regular basis.**

**LS.US.Q.No.3748 FOR 09.08.2016**

**(b): Details of the states with respect to formulation of their Annual Action Plans and allocation is given in Annexure-I**

**(c) Normally funding of Part-A and Part-B of State Action Plan is done separately.**

**(d) Till date, an amount of Rs. 8.62 crore has been released to state of Nagaland. Further, release of funds for the other states, including Assam, whose Annual Action Plans have been approved, are at different stages of approval.**

\*\*\*\*\*

**Annexure-I****STATE-WISE ALLOCATION FOR THE YEAR 2016-17 UNDER MPF SCHEME**

<b>S.No.</b>	<b>Name of State</b>	<b>Allocation</b>
<b>States of which State Action Plans (SAPs) have been received.</b>		
<b>1.</b>	<b>Bihar</b>	<b>25.62</b>
<b>2.</b>	<b>Chhattisgarh</b>	<b>9.01</b>
<b>3.</b>	<b>Haryana</b>	<b>10.64</b>
<b>4.</b>	<b>Himachal Pradesh</b>	<b>4.88</b>
<b>5.</b>	<b>Jammu &amp; Kashmir</b>	<b>37.00</b>
<b>6.</b>	<b>Jharkhand</b>	<b>8.54</b>
<b>7.</b>	<b>Kerala</b>	<b>14.94</b>
<b>8.</b>	<b>Madhya Pradesh</b>	<b>25.14</b>
<b>9.</b>	<b>Odisha</b>	<b>14.17</b>
<b>10.</b>	<b>Rajasthan</b>	<b>28.99</b>
<b>11.</b>	<b>Tamil Nadu</b>	<b>32.31</b>
<b>12.</b>	<b>Uttar Pradesh</b>	<b>58.59</b>
<b>13.</b>	<b>Uttarakhand</b>	<b>4.68</b>
<b>14.</b>	<b>West Bengal</b>	<b>26.80</b>
<b>15.</b>	<b>Arunachal Pradesh</b>	<b>3.64</b>
<b>16.</b>	<b>Assam</b>	<b>24.47</b>
<b>17.</b>	<b>Manipur</b>	<b>8.85</b>
<b>18.</b>	<b>Meghalaya</b>	<b>3.48</b>
<b>19.</b>	<b>Mizoram</b>	<b>4.43</b>
<b>20.</b>	<b>Nagaland</b>	<b>9.96</b>
<b>21.</b>	<b>Sikkim</b>	<b>1.64</b>
<b>22.</b>	<b>Tripura</b>	<b>7.28</b>
<b>States in whose case State Action Plans (SAPs) have not been received.</b>		
<b>23.</b>	<b>Telangana</b>	<b>16.22</b>
<b>24.</b>	<b>Andhra Pradesh</b>	<b>22.68</b>
<b>25.</b>	<b>Goa</b>	<b>0.95</b>
<b>26.</b>	<b>Gujarat</b>	<b>23.72</b>
<b>27.</b>	<b>Madhya Pradesh</b>	<b>25.14</b>
<b>28.</b>	<b>Punjab</b>	<b>15.23</b>
<b>29.</b>	<b>Maharashtra</b>	<b>43.69</b>